

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-131-2020

Frانيا Savia Pereira ... Petitioner
Versus
State of Goa & Ors. ... Respondents

Mr. Ryan Menezes, Advocate for the Petitioner.
Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Additional
Government Advocate for Respondent Nos.1 to 5.

**Coram:- DIPANKAR DATTA,CJ &
M. S. SONAK, J**

Date:- 18th December, 2020

P.C.

On the motion of Mr. Menezes, learned counsel for the
Petitioner on instructions, we grant the Petitioner leave to withdraw this
petition with liberty to pursue the matter with the Administrative
Authorities.

2. The petition is disposed off as withdrawn with liberty as
aforesaid.

M. S. SONAK, J

CHIEF JUSTICE

at*